

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016
CA No.

CORAM:


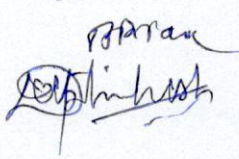
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: Mr. Vijay Vasant Dhavale

V/s.
M/s. Dolce Pharmaceuticals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	R.T. Raj Gurao	Advocate for Respondents 4 & 5	
2	B.B. Parane with Adv. Deepthi Munesh	Advocate for Petitioner	

ORDER

C.P. No. 06/59/CLB/MB/MAH/2016

1. Ld. Counsel of the Petitioner and Ld. Counsel for Respondent Nos. 4 & 5 are present.
2. At the outset Ld. Counsel for Respondent Nos. 4 & 5 has stated that the directions to file Reply has been complied with and he has also received a Rejoinder of the Petitioner.
3. From the side of the Petitioner, Ld. Counsel has stated that Respondent Nos. 1, 2 & 3 are deliberately avoiding the proceedings and hence the Petition may be heard ex-parte qua Respondent Nos. 1, 2 & 3.

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4. Under the circumstances, the Petition shall be heard ex-parte pertaining to Respondent Nos. 1, 2 & 3 on **29th November, 2016**. Next date of hearing is duly communicated in the court to the parties present.
5. Copy of this Order shall be obtained by the Petitioner from the Bench Officer to be annexed with the intimation of next date of hearing to the Respondent Nos. 1, 2 & 3 by the Petitioner. The Petitioner is given the responsibility to serve a copy of the Order to Respondent Nos. 1, 2 & 3.

Dated: 25.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)